



Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Notification,

Srinagar, the 10th August, 2017.

SRO **333** -Whereas, on 27.01.2011, Police Station, Tral, received a written docket from I/C Police Component, Tral, to the effect that a reliable information was received that one individual affiliated with HM outfit was carrying Hawala Money, for further distribution among the sympathizers of the said outfit, to enable them to carry out the terrorist activities in the area; and

Whereas, accordingly, Police Component, Tral alongwith 185 Bn CRPF, 42 RR laid a Naka and during search, one person namely Ali Mohammad Naik S/o Abdul Ahad Naik R/o Amirabad, Tral, was apprehended in suspicious circumstances and from his possession, one Chinese Hand Grenade and one lac Rupees (Indian Currency) was recovered; and

Whereas, in this connection, case FIR 09/2011 under Section 7/25 A. Act and section 17,20 of the Unlawful Activities (Prevention) Act, 1967 was registered in Police Station, Tral and investigation initiated; and

Whereas, during the course of investigation, it came to fore that the above named person is a member of HM Outfit and has received the said amount and illegal arms and ammunition from one Sajad Ahmad Dar (HM Militant) and the same was to be handed over to other two HM militants namely, Sheeraz Ahmad Dar and Abid Ahmad Khan, for furtherance of militant activities, and all the above three named persons have got killed in different militancy related incidents; and

Whereas, during the course of investigation, on the basis of statements of witnesses, the seizure memos and other evidence, the

